

FIR No. 326/2016

PS Vikas Puri

State Vs. Harish

U/s 302/307/452/147/148/149/120B/24 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Id. Addl. P.P. for the State.

Shri Sumit Sarna, Id. Counsel for the applicant/accused namely Harish, through video conferencing through CISCO Webex App.

Id. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for interim bail u/s 439 Cr.P.C.

Id. Counsel for the applicant has submitted that interim bail sought is on the basis of recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020. Id. Counsel for the applicant has submitted that co-accused Behruddin has

Contd....p/2

h
30/6/2020

-2-

been admitted to bail by the Hon'ble High Court of Delhi as per order dated 11.06.2020.

Ld. Addl. P.P. for the State submits that the matter is not covered under the recommendations of the Hon'ble High Powered Committee dated 18.05.2020 since the conduct of the applicant/accused is not satisfactory as per report of Superintendent, Central Jail No. 10, Rohini, Delhi dated 28.06.2020. Ld. Addl. P.P. for the State has submitted that since this condition is not fulfilled, therefore, the case is not covered under those guidelines.

Ld. Counsel for the applicant has further submitted that the applicant is in J.C. in this case since 21.07.2016. It is further submitted on behalf of applicant that the applicant is not involved in any other case.

Report of Inspector Ram Kumar Maan dated 26.06.2020 reflects that accused do not have any other involvement except this case.

Ld. Addl. P.P. for the State has further submitted that in the present matter the provisions of rioting are also invoked and further submitted that allegations are serious in nature. Ld. Addl. P.P. for the State has further submitted that as per the latest guidelines/

Contd.....p/3

30/6/2020

T. Akhundi 10.000/-
(20)

-3-

recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020, Terror related cases, Riot cases, cases under Anti National Activities and Unlawful Activities (Prevention) Act etc. should not be considered even if falling in the criteria for grant of interim bail.

Provisions of "Rioting, armed with deadly weapon" are also invoked in the present matter.

I have also gone through the said recommendations dated 20.06.2020 of the Hon'ble High Powered Committee and under Item no. 6 of said recommendations, "Fresh category of prisoners who can be released on interim bail" is mentioned and it is also further mentioned that certain category of UTPs even if falling in the above criteria should not be considered. The Terror related cases, Riot cases etc. are specified in Clause-(vi) of category/ matters which should not be considered.

Ld. Addl. P.P. for the State has also submitted that only Hon'ble High Court is having inherent powers u/s 482 Cr.P.C. Ld. Addl. P.P. for the State has submitted that there is no parity in this case and role of the applicant is different from other accused persons in this case.

I have considered the rival submissions of both the sides and

30/6/2020
Contd....p/4

perused the record.

In view of the above facts and circumstances and material on record, I am of the considered opinion that the matter is not covered under the guidelines of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi. Hence, the application under consideration is hereby dismissed, being without merits. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

26.3/2018

VENKATESAN
VENKATARAMANSINGANALLUR AND
ORS. VS. M/S VISION DISTRIBUTION D
LTD. AND ORS.
VENKATE...

18/8/20
18/8/20
18/8/20

Bail Application No.1246
FIR No. 78/2020
PS Ranhola
State vs. Kuldeep
U/s 364A/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

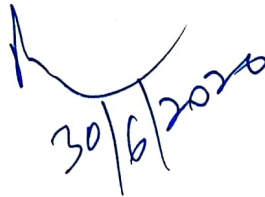
Sh. Nagendra Singh and Sh. C.P. Dubey, Ld. Counsels for the applicant/accused namely Kuldeep.

IO not present.

The report as per last order has not come. On last date, the IO was directed to appear in person with file today along with copy of charge-sheet as it was submitted that the charge-sheet has already been filed.

On the last date IO was not present. Even prior to the said date IO was not present, however, SI Annu was present on behalf of IO

Contd...p/2


30/6/2020

-2-

and notice was directed to be issued to IO to appear in person with case file.

Ld. Addl. P.P. for the State submits that since the charge-sheet has already been filed as submitted, therefore, copy of the same may be directed to be produced by the IO so that the arguments can be heard and appreciated on the bail application.

Ld. Counsel for the applicant submits that he is not having copy of the charge-sheet.

Now, SHO, PS Ranhola is once again directed to furnish the copy of the charge-sheet of this case on the next date positively.

IO be summoned with case file on next date.

Copy of this order be sent to the ACP concerned for information and necessary action.

Put up for consideration on 02.07.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

m

FIR No. 797/2017
PS Ranhola
State vs. Manoj Kumar
U/s 498A/304B/306/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Arjun Dewan, Sh. Shahryar Khan and Sh. Akash Arora, Ld. Counsels for the applicant/accused namely Manoj Kumar through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

IO not present. The report regarding involvement of the applicant/accused in any other criminal case during the period of interim bail in this case has not come so far. Earlier also the directions were given to IO but the report has not been furnished.

A handwritten signature in blue ink, followed by the date '30/6/2020' written in the same ink.

Contd...p/2

The Ld. Addl. P.P. for the State prays that the notice of this bail application may also be issued to the complainant/informant through IO for next date.


Now, put up for consideration of this application for extension of interim bail on 07.07.2020 through video conferencing. Meanwhile, notice of this application be issued to the IO with direction for furnishing the report as per last order.

The notice be also issued to the complainant/informant through IO for next date, as prayed.

Copy of this order be transmitted to SHO concerned for compliance with directions to do the needful positively and timely.

In view of above facts and circumstances and in the interest of justice, the interim bail of applicant/accused Manoj Kumar is hereby extended till next date on the previous terms and conditions.

Copy of this order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

m

18/10/20

Bail Application no. 1276
FIR No. Not Known
PS Nihal Vihar
State Vs. Priya
U/s Not Known

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

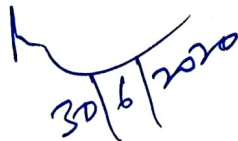
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Veer Singh, Ld. Counsel for the applicant namely Priya W/o Neeraj, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of HC Joginder Singh, No. 737/OD, PS Nihal Vihar has come according to which no FIR has been registered against applicant Priya W/o Neeraj, R/o C-668, Chandan Vihar, Nihal Vihar, Nangloi, Delhi as per record of PS Nihal Vihar.

In these circumstances Ld. Addl. P.P. for the State submits


30/6/2020

Contd....p/2

that there is no apprehension on the part of the applicant, therefore, the anticipatory bail application u/s 438 Cr.P.C. may be disposed off.

Ld. Counsel for the applicant submits that in view of the abovesaid report the application under consideration may be disposed off and the applicant shall take appropriate remedy in accordance with law in case any apprehension regarding the arrest arises in future.

In view of the above facts and circumstances and submissions made and in view of the report as mentioned above, the application under consideration is hereby disposed off. Applicant is at liberty to take appropriate remedy as per law as and when any cause of action arises. Ordered accordingly.

On request copy of this order be provided dasti to both the sides and one copy of this order be sent to the concerned SHO for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

For - 20/6/20

TIS

**FIR No. 648/2017
PS Ranhola
State Vs. Rohit Kumar @ Poly
U/s 302/34 IPC**

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sandeep Gupta, Ld. Counsel for the applicant/accused namely Rohit Kumar @ Poly, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Inspector Sahi Ram dated 30.06.2020 has come alongwith previous involvement report.

Heard.

Ld. Counsel for the accused/applicant submits that this is an application for regular bail/interim bail u/s 439 Cr.P.C. under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High

Contd....p/2
30/6/2020


-2-

Court of Delhi.

Ld. Addl. P.P. for the State prays that the report of concerned Jail Superintendent regarding the conduct of the applicant in jail during the stay in jail be called alongwith the report as to since when the applicant is in J.C.

Ld. Counsel for the accused/applicant submits that applicant is in J.C. since 22.09.2017.

On request put up for consideration of this bail application through video conferencing on 03.07.2020. Meanwhile report of concerned Jail Superintendent be called for the next date as prayed above.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

170/1/2015 56075/2016
186/1/2015 56120/2016
210/1/2015 57273/2016

STATE Vs. ABDUL VIHED ETC
STATE Vs. ASHOK KUMAR ORS
STATE Vs. NARESH

VIHAR) 13/8/20
1067/14 /2014 (Uttam
Nagar) 13/8/20
640 /2014 (Mundka)

FIR No. 259/2019
PS Nihal Vihar
State vs. Sital Mandal
U/s 395/397/412/120B/382/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Mahesh Kumar Patel, Ld. Counsel for the applicant/accused namely Sital Mandal, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for early hearing.

Ld. Counsel for the applicant/accused submits that the regular bail application of applicant/accused Sital Mandal is pending before this court and due to lock-down the arguments could not be

M
30/6/2020

Contd...p/2

advanced earlier. Ld. Counsel for the applicant/accused has submitted that the next date in the said matter is 06.08.2020.

Ld. Addl. P.P. for the State has submitted that as per the Duty Roster for July, 2020 this court is having the duty on 06.07.2020 as well on 07.07.2020 and the matter may be fixed for hearing on the bail application on any date.

Ld. Counsel for the applicant/accused submits that the application for bail may be put up for hearing on 06.07.2020 through video conferencing.

On request, put up for consideration on the said bail application of applicant/accused Sital Mandal on 06.07.2020 through video conferencing, as prayed.

Ahlmad is directed to put up the application with file. The present application for early hearing stands disposed off accordingly.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

m

Bail Application No. 1259
FIR No. 134/2020
PS Anand Parbat
State Vs. CCL 'A.K' @ 'K'
U/s 307/323/324/109/111/120-B/34 IPC &
25/27 Arms Act

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri H.R. Jha, Ld. Counsel for the applicant namely 'A.K' @ 'K' S/o 'S'.

Reply of the bail application has come which is dated 30.06.2020.

Heard on the application of bail u/s 439 Cr.P.C. Record perused.

The complainant and injured have already been discharged from the hospital.

Ld. Counsel for the applicant submits that the applicant is

Contd....p/2

Handwritten signature and date: 30/6/2020

lodged in Tihar Jail, Delhi and as per report of IO the applicant is below the age of 18 years i.e. 17 years and 6 months.

As per report there is no record regarding previous involvement of the applicant/CCL as the record of CCL is not maintained in the police station as reported by SI Shiv Prakash.

Ld. Counsel for the applicant submits that any condition may be imposed and the applicant shall join the investigation as and when required by IO. Ld. Counsel for the applicant submits that the applicant is ready to furnish the surety and any appropriate order may be passed.

Ld. Addl. P.P. for the State submits that appropriate orders may be passed and in case the applicant is admitted to bail then the Surety Bond may be furnished before the concerned Ld. Area M.M. of PS Anand Parbat.

In view of overall facts and circumstances and considering the fact that injured and complainant have already been discharged and also considering the age of the applicant and considering COVID-19 Pandemic now a days and in the interest of justice, applicant/ CCL 'A.K' @ 'K' S/o 'S' is hereby admitted to bail subject to furnishing requisite bond in the sum of Rs. 10,000/- by the parents/ natural guardian of the

Contd....p/3

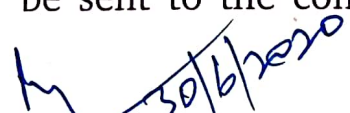

30/6/2020

applicant/CCL before the concerned Ld. M.M./Duty M.M. and the requisite Undertaking/Affidavit be taken from the parents/natural guardian of the applicant/CCL to produce the applicant/ CCL before the concerned Board/Authority/Court/Forum as and when required.

Ld. Counsel for the applicant has submitted that now a days due to COVID-19 Pandemic, the Juvenile Justice Boards are closed.

The applicant/CCL shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit. Application under consideration stands disposed off.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of this order be sent to the concerned Ld. Metropolitan Magistrate/ Ld. Duty M.M.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

**FIR No. 53/2017
PS Kirti Nagar
State Vs. Sonu
U/s 302/34 IPC**

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ujas Kumar, Ld. Counsel for the applicant/accused namely Sonu, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Medical report in respect of applicant Sonu has come from the Deputy Superintendent, Central Jail No. 1, Tihar, New Delhi dated 27.06.2020.

Heard on the interim bail application u/s 439 Cr.P.C.
Record perused.

Ld. Counsel for the applicant has submitted that the

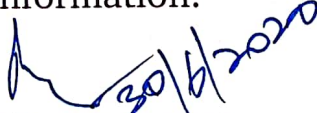
30/6/2020

Contd....p/2

application is under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court dated 18.05.2020 and also on medical ground of accused.

On the other hand Ld. Addl. P.P. for the State has submitted that the case is not covered under those guidelines of Hon'ble High Powered Committee since the applicant/accused is previously involved in other cases. The report of previous involvement is on record. Three cases are reflected in the said report including this case. Report of Deputy Superintendent, Central Jail No. 1, Tihar dated 27.06.2020 has come according to which the applicant was having toothache, body pain etc. earlier and long back and presently he was having complaint of toothache and he was advised appropriate medicines and present condition of the applicant is stable and all the medicines are provided to him and investigations are being done.

In view of the above facts and circumstances and material on record, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

FIR No. 272/2015
PS Ranhola
State Vs. Suresh
U/s 304/308/323/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.R. Jha, Ld. counsel for applicant/accused Suresh from DLSA, West, Tis Hazari Courts, Delhi.

Report has not come as per last order.

Be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020


h

30.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.R. Jha, Ld. counsel for applicant/accused Suresh

Contd....p/2


30/6/2020

from DLSA, West, Tis Hazari Courts, Delhi.

IO/SHO concerned are not present.

Report has not come as per last order.

Time and again report was called regarding threat perception to the victim/witness and regarding previous involvement of the said applicant/accused in any other case, however, the report has not been furnished so far.

Now issue notice to the ACP concerned with directions to do the needful so that the report as mentioned above is positively furnished on the next date.

Put up for consideration on 03.07.2020 through video conferencing.

At this stage W/SI Annu has appeared on behalf of SI Madan Mohan and has filed copy of report dated 30.06.2020 alongwith previous involvement report.

Heard on the application for interim bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that the application is on the basis of guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Addl. P.P. for the State has opposed the application on

30/6/2020 Contd....p/3

-3-

the ground that as per the report filed today there is previous involvement of the applicant/accused Suresh in other case also. Said report reflects that the accused is also having previous involvement in other case as well. Report filed today also reflects that the accused has committed heinous crime and may threaten the victim and may jump the bail if granted.

In view of above facts and circumstances, the application is not covered under the guidelines of Hon'ble High Powered Committee. Hence, the same is hereby dismissed.

Ld. Counsel for the applicant has submitted that no other ground was taken for interim bail in this application.

In these circumstances no notice is to be issued to the ACP as mentioned above since the report has come.

Copy of this order be provided dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. Date of 03.07.2020 stands cancelled.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

Application no. 1300
FIR No. 102/2020
PS Ranhola
State Vs. Vipin Kumar
U/s 304-B/498A/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Binod K. Agrawal, Ld. Counsel for the applicant/complainant namely Sri Kishan Chauhan, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicant submits that he has received the notice of the bail application of the applicant/accused Vipin Kumar whose bail application no. 1171 is listed for hearing on 01.07.2020. It

30/6/2020

Contd....p/2

IN THE COURT OF DISTT. & SESSION JUDGE;
WEST DISTT.; TIS HAZARI COURTS; DELHI.

RE:-


-2-

is prayed on behalf of the applicant/ complainant that he may also be heard on 01.07.2020 on the said bail application of accused Vipin Kumar.

Ld. Addl. P.P. for the State submits that the complainant may also be heard on 01.07.2020.

Now the Ld. Counsel for the complainant be also heard on 01.07.2020 on the said bail application.

Put up the present application alongwith the bail application of accused Vipin Kumar on 01.07.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h

049/2016... — 18/8

2
3

FIR No. 681/2020
PS Nihal Vihar
State vs. Monu Jain @ Rahul
U/s 376 IPC & 4 POCSO Act

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Mani Chaudhary, Ld. Counsel for DCW on behalf of applicant/victim.

Heard.

IO not present. The Victim Assessment Report has not come so far as per last order.

On request, put up for consideration on 03.07.2020. Meanwhile, issue notice to the IO with direction to file Victim Assessment Report on the next date.

Ld. Addl. P.P. for the State as well as Ld. Counsel for DCW


30/6/2020


Contd.. p.2

-2-

submits that this application is not an application for bail, and therefore, it ought to have been put up before the concerned Ld. POCSO court and perhaps inadvertently it has been put up before this court today. Last order dated 24.06.2020 was passed by the Ld. ASJ-09 (POCSO) West, Tis Hazari Courts, Delhi.

On joint request, put up the present matter before the said Ld. POCSO Court on next date for consideration through video conferencing, as prayed.

Ld. Counsel for DCW has clarified that present matter relates to the court of Sh. G.N. Pandey, Ld. ASJ-09 (POCSO) West, Tis Hazari Courts, Delhi and this is an application for interim compensation only.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

m

FIR No. 643/2017
PS Ranhola
State vs. Lalit Kumar @ Bunty
U/s 302/120B/34 IPC

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. R.R. Jha, Ld. Counsel for the applicant/accused namely Lalit Kumar @ Bunty from DLSA (West), Tis Hazari Courts.

Status report of SI Prem Yadav dated 19.06.2020 has come.

Naib Court has submitted that he has received the previous involvement report regarding the applicant from the IO through Whats App. The printout of the said report be taken and be kept on record. As per the said report, the accused is not involved in any other criminal case.

Present application is for interim bail for 45 days as per guidelines of Hon'ble High Powered Committee of Hon'ble High Court

30/6/2020

Contd...p/2

of Delhi dated 18.05.2020. Applicant/accused is in J/C in this case since 14.01.2018 and his conduct in jail is satisfactory as per report of the Superintendent, Jail No.4, Tihar, New Delhi.

In view of the above facts and circumstances and submissions made and in the interest of justice applicant/accused namely Lalit Kumar @ Bunty is admitted to interim bail for 45 days on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of the concerned Jail Superintendent/DG (Prisons). However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period of 45 days and said period of 45 days shall be counted from the date of release of applicant from jail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit.


30/6/2020

Contd.. p.3

-3-

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

m

**FIR No. 390/2015
PS Mundka
State Vs. Pawan Kumar
U/s 302/365/201/120B/34 IPC**

30.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.K. Verma, Ld. Counsel for the applicant/accused namely Pawan Kumar through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Ld. Addl. P.P. for the State submits that he has to go through the file for making proper submissions on the bail application.

Ld. Counsel for the applicant prays for any short date.

On request and in the interest of justice, put up for


30/6/2020

Contd....p/2

-2-

consideration of bail application on 06.07.2020 through video conferencing. Meanwhile, needful be done.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
30.06.2020

h